

HIGH COURT FOR THE STATE OF TELANGANA AT HYDERABAD
TENDER NOTIFICATION

ROC.No. 723 /2026/J.SPL.(BUILDINGS)

Dt: 12.08.2026.

Sealed quotations are invited for awarding Comprehensive Annual Maintenance Contract in respect of R.O Water Treatment Plants (with man power) existing on the terrace of Administrative Building, on the terrace of "C" Block and on the terrace of "B" Block located in the High Court premises for the period from the date of entering to the contract.

The intending bidders shall submit their quotations in a sealed cover with entire track record to the undersigned on or before 5.00pm on 1-9-2026. The quotations received after the said date and time will not be entertained. The intending bidders can inspect the Water Treatment Plants in the premises of High Court of Telangana at Hyderabad on any working day between 10.30 a.m. and 5.00 p.m.

The award of contract shall be subject to the following terms and conditions.

TERMS AND CONDITIONS:

1) The Annual Maintenance Contract relating to 3 Nos. of Water Treatment Plants with man power existing on the terrace of Administrative Building (1000LPH), on the terrace of "C" Block (1000LPH), and on the terrace of "B" Block (1000LPH) located in the High Court premises is for a period of one year from the date of entering to the contract.

2) The successful bidder has to attend to:

I) Routine breakdown services including providing consumables i.e., filters/cartridges, anti-sealant, dosing chemical, carbon and sand in the cylinders and replacement of membranes, spare parts etc.,

II) Repairs to pumps, electrical items, arrest of leakages to the SS Pipe line etc., as and when required.

3) The plant shall be operated by the personnel of the agency who shall be available at the plants from 9.00 a.m. to 6.00 p.m. every day. In case the

regular operator not turning up for duty, the agency has to make alternative arrangement by deputing another person, without causing any hindrance to the normal functioning of the plant.

- 4) If there is any repair, rectification of the same shall be done immediately.
- 5) The agency has to maintain (clean/repair) the stainless steel water tanks provided on the terrace of the buildings in the High Court premises clean and tidy. The cleaning shall be done at least once in a month or as and when necessary. The repair, if any has to be attended immediately and the expenses shall be borne by the agency itself.
- 6) The agency will be allowed to take the equipment to their workshop, if necessary, for any repairs/replacement of part/parts. The agency will be responsible for the safe custody of the equipment in their premises.
- 7) The total contract amount will be divided into four quarterly installments and payment will be made at the end of each quarter, on submitting Service Reports and TDS Level Reports.
- 8) The agency is responsible for any damage which occurs as a result of transportation of the equipment from the High Court.
- 9) The agency shall not sub-let/entrust the work of maintenance to any other agency.
- 10) The High Court reserves the right to terminate the contract, without assigning any reason.
- 11) If the agency intends to withdraw from the contract, it shall give at least one month's advance notice, as otherwise, the High Court reserves the right to claim damages from the agency.
- 12) The successful bidder has to execute an Agreement immediately, after receipt of the work order for awarding the contract.

REGISTRAR (OSD)